

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.147/MP/2021

- Subject : Petition under Section 79(1) (b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 6.3 B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of outstanding amount on account of illegal deductions made by TANGEDCO from Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
- Date of Hearing : **14.7.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : Tamil Nadu Generation and Distribution Corporation Ltd. (TANGEDCO) and 5 Ors.
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO
Shri Nishant Kumar, Advocate, BALCO
Ms. Harshita Sinha, Advocate, BALCO
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

During the course of the hearing, learned counsel for the Petitioner and the Respondent, TANGEDCO made detailed submissions in the matter.

2. As during the course of argument, the role of RLDCs and SLDC regarding the revision of the schedule vis-à-vis the technical minimum of a generating station on 'D-day' had come up, the Commission found it appropriate/necessary to consider the views of the RLDCs/SLDC on this aspect. However, no one was present on behalf of the Respondents 4,5 and 6 i.e. TN-SLDC, SRLDC & WRLDC nor were any replies filed by them in the matter. Accordingly, the Commission deemed it appropriate to call for their response, particularly on the above aspect, and accordingly, directed these Respondents to file their response, if any, within two weeks with a copy to the Petitioner, who may file its response thereon within two weeks thereafter.

3. The Commission directed Respondents 4 - 6 i.e. TN-SLDC, SRLDC & WRLDC to depute a senior person well conversant and involved in the matter to remain present during the course of the next hearing to assist the Commission.



4. The matter remained part-heard and will be listed for hearing on **8.9.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**